

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (S.J.) No.156 of 2019

Sanjay Karketta @ Sanjay Lohra **Appellant**

Versus

The State of Jharkhand **Respondent**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Appellant : Mr. Sunil Kr. Ganjhu, Adv.

For the State : Mr. Tapas Roy, Adv.

Through Video Conferencing

13/10.09.2021 Learned counsel for the appellant Mr. Sunil Kumar Ganjhu, is present. He submits that the petitioner has completed 50% of the maximum sentence imposed by the learned court below. He also submits that social investigation report was called for by this Court vide order dated 14.08.2019 which is on record. The learned counsel submits that in the counter-affidavit there is a mention of another case against the appellant, but he has been granted bail in the said case. He submits that he will forward a scanned copy of the bail order through mail.

2. Learned counsel has also submitted that the appellant has been convicted only on suspicion and there is no material evidence against the appellant. He submits that he will place the case on next date.

3. Learned counsel for the State submits that he wants to inspect the lower court records.

4. Post this case on 01.10.2021.

5. Office is directed to place the lower court records for inspection, upon filing of inspection slip by the learned counsels for the parties.

(Anubha Rawat Choudhary, J.)